

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 238 of 2013 & IA 326 of 2013**

**Dated : 21<sup>st</sup> November, 2013**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Mahendra Gupta & Ors. .... Appellant (s)**  
**Versus**  
**Delhi Electricity Regulatory Commission & Ors. ...Respondent (s)**

Counsel for the Appellant (s) : Mr. V.K.Goel  
Counsel for the Respondent(s) : Mr. Vishal Anand,  
Mr. Nikhil Sharma &  
Mr. Rahul Kinra for R-4  
Mr. S.K. Chaturvedi for R-2  
Mr. Sumeet Pushkarma &  
Mr. K.S. Taneja for R-3  
Mr. R.K. Mehta  
Mr. Antaryami Upadhyay

**ORDER**

Learned Counsel for the State Commission as well as learned counsel for Respondent No.3 have filed their respective replies. Learned counsel for Respondent No.2 undertakes to file reply on or before 02.12.2013 and serve copy thereof on the other side.

Learned counsel for the Appellant wants to file Rejoinder. He is permitted to file the same on or before 12.12.2013 after serving copy on the other side.

Post the matter for hearing on **12.12.2013**

**(Justice Surendra Kumar)**  
**Judicial Member**

**( Rakesh Nath)**  
**Technical Member**